CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL, MUMBAI

REGIONAL BENCH - COURT NO. I

Service Tax Appeal No. 89424 of 2018`

(Arising out of Order-in-Appeal No. PVNS/164-166/APPEAL THANE/ME/2018-19/435 dated 26.07.2018 passed by the Commissioner of GST & Central Excise (Appeals), Thane)

M/s Raheja QBE General Insurance Co Ltd. … Appellant
Windsor House, 5th Floor, CST Road, Kalina,
Santacruz (East), Mumbai - 400098

Versus

Commissioner of CGST, Mumbai East .... Respondent
12th Floor, Lotus Info Centre, Station Road,
Parel (East), Mumbai - 400012

WITH

Service Tax Appeal No. 89427 of 2018`

(Arising out of Order-in-Appeal No. PVNS/164-166/APPEAL THANE/ME/2018-19/435 dated 26.07.2018 passed by the Commissioner of GST & Central Excise (Appeals), Thane)

M/s Raheja QBE General Insurance Co Ltd. … Appellant
Windsor House, 5th Floor, CST Road, Kalina,
Santacruz (East), Mumbai - 400098

Versus

Commissioner of CGST, Mumbai East .... Respondent
12th Floor, Lotus Info Centre, Station Road,
Parel (East), Mumbai - 400012

AND

Service Tax Appeal No. 89428 of 2018`

(Arising out of Order-in-Appeal No. PVNS/164-166/APPEAL THANE/ME/2018-19/435 dated 26.07.2018 passed by the Commissioner of GST & Central Excise (Appeals), Thane)

M/s Raheja QBE General Insurance Co Ltd. … Appellant
Windsor House, 5th Floor, CST Road, Kalina,
Santacruz (East), Mumbai - 400098

Versus

Commissioner of CGST, Mumbai East .... Respondent
12th Floor, Lotus Info Centre, Station Road,
Parel (East), Mumbai - 400012

Appearance:

Shri Bhavin Gandhi, C.A. for the Appellant

Shri Dharmendra Singh, Supdt., Authorized Representative for the Respondent

CORAM:

HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)

FINAL ORDER NO. A/ 85376-85378/2020

Date of Hearing: 28.02.2020

Date of Decision: 28.02.2020

Per: Dr. D.M. Misra

Learned C.A. for the appellants submits that the appellants had approached the Government under SABKA VISHWAS (LEGACY DISPUTE RESOLUTION) SCHEME, 2019 and discharge certificates in Form No. SVLDRS-4 were issued to them on 20.02.2020. Accordingly, the appellants intend to withdraw the appeals.

2. Learned AR for the Revenue has no objection.

3. Consequently, the appeals are dismissed being withdrawn.

(Dictated and pronounced in open court)

(Dr. D.M. Misra)
Member (Judicial)

Sinha